

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% Date of decision: 02.06.2010

+ WP (C) No.2398-2404/2006

S.K.JAIN & ORS.

...PETITIONERS

*Through:* Mr.Sundeep Shrivastava and  
Mr.Ujjwal K.Jha, Advocates.

*Versus*

UNION OF INDIA & ORS.

...RESPONDENTS

*Through:* Mr. Najmi Waziri, Standing Counsel  
for Govt of NCT of Delhi.  
Mr. Sanjay Poddar & Mukesh Kumar,  
Adv. for LAC.  
Mr. Vinay Sabharwal, Mr. O.P. Saxena  
and Mr. Sumeet Pushkarna, Advocate  
for the MCD & S&JJ Deptt.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDERSHAN KUMAR MISRA

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| 1. | Whether the Reporters of local papers<br>may be allowed to see the judgment? | No |
| 2. | To be referred to Reporter or not?   | No |
| 3. | Whether the judgment should be<br>reported in the Digest?                    | No |

SANJAY KISHAN KAUL, J.

For orders see, WP.(C) No.2806-2934/2004.

SANJAY KISHAN KAUL, J.

JUNE 02, 2010  
dm

SUDERSHAN KUMAR MISRA, J.